

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1065 of 1999

Allahabad this the 04th day of December, 2000

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

1. Harish Chandra, Son of Late Sri Jang Bahadur Singh.
2. Smt. Rajkali, Wife of Late Sri Jang Bahadur Singh, Both R/o Village Habibpur, Post Malvan-khurd, Police Station Sarai Inayat, District Allahabad.

Applicants

By Advocate Shri R.M. Pandey

Versus

1. Union of India, through Ministry of Defence, Indian Ordnance Factories, G-Block, New Delhi-110011.
2. Secretary, Ordnance Factories, A/I, 1, 10-A, Shahid Khudi Ram Bose, Road, Calcutta, 700001.
3. General Manager, Ordnance, Factory, Khamriya-Jabalpur (M.P.) 482005.
4. Assistant Executive Manager/Administration Ordnance Factory, Khamriya, Jabalpur (M.P.), 482005.

By Advocate Shri D.S. Shukla

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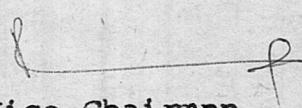
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O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

This application under Section 19 of the Administrative Tribunals Act, 1985 has been filed, challenging the order dated 09.2.1999 by which claim of the applicant for appointment on compassionate ground, has been rejected. Before passing the impugned order, mother of the applicant Smt. Rajkali was examined on 28.8.1998. In her statement, applicant no.2 specifically admitted that the deceased husband of the applicant no.2 has left the pakka house with 3 rooms, value of which is Rs.760,000/- and also 4 bighas agricultural land, value of which is Rs.75,000/-. Beside the above, the applicant no.2 has been paid Rs.76,064/- as retiral benefits and is getting Rs.1275/- as pension per month.

2. In view of the above, it is clear that the applicants have sufficient mean of livelihood and applicant no.1 does not deserve for appointment on compassionate ground. The O.A. has no merit and is accordingly dismissed. No order as to costs.


Vice Chairman

/M.M./